

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6813/2019

(Arising out of impugned final judgment and order dated 20-12-2018 in CRLA No. 1816/1987 passed by the High Court Of Judicature At Allahabad)

HEERA SINGH & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.45333/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.45334/2019-EXEMPTION FROM FILING O.T.)

Date : 23-08-2019 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR
HON'BLE MR. JUSTICE SANJIV KHANNA

For Petitioner(s) Mr. Sudhir Kulshreshtha, AOR
Mr. Sameer Kulshreshtha, Adv.
Mrs. Sushma Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Petitioner No.1, Hira Singh, is stated to be 94 years of age as of now. To consider his case, issue notice.

So far as the other petitioners are concerned, the special leave petition stands dismissed.

Petitioner No.1, Hira Singh, shall surrender before the trial court within four weeks from today. On such surrender, he shall be released on bail on the same very day subject to the conditions to be imposed by the trial Court.

(GULSHAN KUMAR ARORA)
COURT MASTER

(R.S. NARAYANAN)
COURT MASTER